PART-V

NOTIFICATION

Dated Kohima, the 15th September, 2022.

No.LAW/BILL/23-2/2021:: The Nagaland Lokayukta (Second Amendment) Act, 2021 (Act No.1 of 2022) duly assented by the Hon'ble Governor of Nagaland on 21.01.2022 is published herewith for general information.

Sd/-H. CHINGAI PANJA Under Secretary to the Government of Nagland.

An Act to simplify and modify certain provisions of the Lokayukta Act, 2017 (Act 1 of 2018) and to impart clarity to some provisions in the said Act with a view to implement the Act smoothly and expeditiously.

Be it enacted by the Nagaland Legislative Assembly in the Seventy first year of the Republic of India as follows:-

CHAPTER -1 PRELIMINARY

1.	Short Title.	1. This Act may be called the Nagaland
	Extent and	Lokayukta (Second Amendment) Act ,2022.
	Commencement	2 It extend to the whole state of Nanatan

- It extend to the whole state of Nagaland and applies also to the public servant posted outside Nagaland in connection with the affairs of the State of Nagaland.
- 3. The provisions of this Act shall come into effect forthwith.

CHAPTER - 2

- In Section 3, for the sub-section (4), the following sub-section (4) shall be substituted namely:
 - 4 (i) A person shall not be qualified for appointment as the Lokayukta unless he/she has been a judge of the Supreme Court or the Chief Justice of a High Court or a judge of High Court or a person qualified to be appointed as a High Court Judge or a person who has vast knowledge of law and experience in judicial matters or courts or a person of impeccable integrity, outstanding ability having special knowledge and expertise of not less than twenty years in the matters relating to anti-corruption policy, public

- administration, vigilance, finance including insurance and banking, law and management;
- In Section 3, Sub-section (9) for the words "six months", the word "one year" shall be substituted.
- In Section (5), sub-section (1), for the word "five ", the word "three" shall be substituted.
- 5. In Section 5, at the end of sub section (1), the following shall be added, namely:
 - (c) The term of Lokayukta may be extended beyond three years by two more years on mutual agreement between the Lokayukta and the State government.
- 6. In Section 32, sub-section (1), the following words "in consultation with Lokayukta" shall be deleted
- 7. In Section 33, sub-section 2(b), the following words shall be added after the words' ordinary sitting', namely; "within the State of Nagaland".

Sd/Neiphiu Rio
Chief Minister
i/c Personnel & Administrative Reforms Department